

registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/given prior permission for receiving foreign funds are required to submit annual accounts. These are scrutinized and wherever required physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.

The organizations receiving and utilizing foreign contribution are required to submit Annual Accounts for each financial year within a period of nine months from closure of the year *i.e.* by 31st December. Such Annual Accounts are to be submitted in the prescribed format duly audited by a Chartered Accountant. FCRA provides for a reporting mechanism by the recipients of foreign contribution as well as by the Banks.

(d) Action taken against the NGOs who have violated guidelines in the past include (i) Cancellation of FCRA registration of 4138 NGOs (ii) 24 cases referred to CBI, (iii) 10 cases given to States Police, (iv) 35 NGOs placed in Prior Permission category, (v) Accounts of 32 NGOs. frozen and (vi) 72 NGOs prohibited from receiving foreign contribution.

Modernizing police forces

986. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any initiative to modernize the country's police forces;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details whether Government has consulted the States on the issue; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Ministry of Home Affairs has been implementing a Scheme for Modernization of State Police Forces (MPF Scheme) towards supplementing the efforts of the State Governments in modernizing their police forces, especially for meeting the emerging challenges to internal security in the form of terrorism, naxalism, etc. Under the Scheme, grants have been released

to State Governments in previous financial years, *inter-alia*, for construction of police stations, barracks, police lines, residential quarters for lower and upper subordinate police personnel, procurement of vehicles, communication equipment, security/surveillance equipment, modern weaponry, creating training infrastructure facilities etc.

The proposal of Ministry of Home Affairs for continuation of the Scheme for a period of five years *i.e.* 2012-13 to 2016-17 for providing Central assistance to States for police modernization, partly under Non-Plan and partly under Plan, has been approved by the CCS in February, 2013. The items required by State Police, namely, vehicles, weapons, security related equipment, training equipment, forensic science equipment etc. are to be funded under the Non-Plan. Infrastructure like construction of police stations, outposts, police line building, houses for lower and upper subordinate police personnel, police training institutions and forensic science laboratories are to be funded under Plan.

While formulating the proposal for extension of the Scheme for next five years from 2012-13 to 2016-17, the Ministry of Home Affairs has taken into consideration the study report of Bureau of Police Research and Development on impact assessment of MPF Scheme on State police forces and the requirement of State Police Forces for the next 5-10 years, beyond 2009-10 and also the findings of the assessment study conducted by M/s Ernst and Young on MPF Scheme in consultation with the States.

Cases of infiltration by terrorists

987. SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of infiltration by terrorists during 2012 have been higher than previous years;

(b) if so, the details thereof for each of the last three years and the current year, so far;

(c) the reasons for increase in infiltration during 2012; and